

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT – 1**

ITEM No. 9 - IA(Plan)24(AHM)2024  
In  
CP(IB) 127 of 2020

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Karan Monomers Pvt Ltd  
V/s  
Bloom Dekor Ltd

.....Applicant

.....Respondent

**Order delivered on: 05/06/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Ms. Nitu Chaturvedi, Advocate a/w.  
: Mr. Aditya Raval, Advocate  
For the Caveator : Mr. Nipun Singhvi, Advocate a/w.  
: Ms. Pragati Tiwari, advocate

**ORDER**

**IA(Plan)24(AHM)2024**

This application is filed by the RP under Section 30 (6) of the Insolvency and Bankruptcy Code, 2016 seeking approval of the resolution plan. On perusal of the Form – H appended at page 154, it appears that differential treatment has been given to the various Operational Creditors in the plan.

It is also seen that the admitted claims for unsecured financial creditors of Rs. 12.13 Crores were admitted by the RP.

During the hearing today, learned Counsel appearing for the RP states that this claims are of related parties. We observed that the same has to be shown separately and not as Financial Creditor in Form – H.

No details have been provided regarding the Government due amounting to Rs. 1.43 Crores in the plan.

Justification for this differential treatment of the various Operational Creditors need to be provided.

It is also seen that a Caveat being Caveat Application No. 9/2024 has been filed by one Mishtann Foods Limited on 14.05.2024 and copy of the same was served to Counsel for the RP. However, today the Caveat application has not been listed along with the application being IA(Plan)24/2024.

List this application for hearing along with the Caveat Application and issue notice to the Caveator.

Re-list on 28.06.2024.

**-Sd-**  
**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**-Sd-**  
**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**